

**GOVERNMENT OF INDIA  
COMMUNICATIONS AND INFORMATION TECHNOLOGY  
LOK SABHA**

UNSTARRED QUESTION NO:5561  
ANSWERED ON:07.09.2011  
INTERNATIONAL PRIVATE LEASED CIRCUITS  
Das Shri Khagen

**Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:**

- (a) whether some telecom operators have signed agreements with a Singapore Telecom Company for selling its international Private Leased Circuits to customers in India;
- (b) if so, the details thereof;
- (c) whether this agreement has resulted in violation of various clauses of ILD License agreement in Indian Telegraph Act, 1885;
- (d) if so, the details thereof; and
- (e) the steps taken by the Government in this regard?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA)

(a) & (b) Yes, Madam. Singapore Telecom Limited (STL), a non licensed entity, had signed agreement with International Long Distance (ILD) service providers namely M/s Bharti Airtel Limited (BAL) and M/s Tata Communications Limited (TCL). As per the said agreement, M/s BAL and M/s TCL may provide the Indian leg of International Private Leased Circuits (IPLC) to the customers of M/s STL. An International carrier may enter into an agreement with the carriers of other country, where it does not have license to operate, so as to provide end to end IPLC to its customers.

(c) to (e) To check about any violation of ILD license agreement by BAL and TCL through this agreement, the matter has been referred to a Committee in Department of Telecommunications for examination.